

establishment of Greyhounds Training Centre in the State of Andhra Pradesh, the details thereof;

(b) the reasons for abnormal delay in the matter;

(c) whether it is a fact that Government is planning to shelve the proposal for the time being, if so, the reasons therefor; and

(d) the steps being taken by Government for early establishment of the above centre in Andhra Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI): (a) to (d) Government has already approved the proposal for setting up of state-of-the-art Greyhounds Training Centre in Andhra Pradesh at a cost of ₹ 219.16 crores in April, 2018. The land for setting up of Greyhounds Training Centre has been identified and Forest Clearance Stage-I has been obtained by the Government of Andhra Pradesh. The Ministry of Home Affairs has also released an amount of ₹9.08 crores to the Government of Andhra Pradesh for the project.

Use of Central Forces in West Bengal

2752. SHRI AHAMED HASSAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Government is arbitrarily using Central Forces in the State of West Bengal;

(b) if so, the reasons therefor;

(c) the details of reported poll related violence in the State of Bihar, Uttar Pradesh and West Bengal in 2019 general elections; and

(d) the details of number of Central Forces deployed in the State of Bihar, Uttar Pradesh and West Bengal during 2019 general elections?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI): (a) and (b) Central Armed Police Forces (CAPFs) are made available to State Governments, on their request, to assist them to maintain public order.

(c) "Police" and "Public Order" are State subjects under the Seventh Schedule to the Constitution of India and State Governments are responsible for maintenance of law and order.

(d) CAPFs are deployed for election related duties on the specific recommendations of Election Commission of India (ECI).

Assistance to families of martyred security personnel

†2753. SHRI RAMKUMAR VERMA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government has provided any assistance to the families of martyred security personnels; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAD): (a) and (b) Yes, Sir. The details of admissible benefits which are provided to the next of kin of such Central Armed Police Forces (CAPFs) personnel killed in action are given in the Statement (*See* below).

Statement

Details of admissible benefits to the Next of Kin (NoK) of Central Armed Police Forces (CAPFs) personnel who are killed on duty

- (i) **Central Ex-gratia:** The Central *ex-gratia* lump-sum compensation has been enhanced with effect from 01.01.2016 from ₹ 15 lakh to ₹ 35 lakh for death on active duty and from ₹ 10 lakh to ₹ 25 lakh for death on duty, as the case may be, to the NoK of the deceased CAPF and AR personnel.
- (ii) **Extra Ordinary Pension:** The NoK of the deceased are entitled to get Liberalized Family Pension (*i.e.* last pay drawn) under Central Civil Service (Extra Ordinary Pension) Rules, 1939.
- (iii) **Service Benefits:** All service benefits *viz.*, Death-cum-Retirement Gratuity (DCRG), Leave Encashment, Central Government Employees Group Insurance Scheme (CGEGIS), General Provident Fund (GPF) etc. are admissible.
- (iv) **Force Level Welfare Schemes:** Each of the force has evolved/set up force level welfare schemes for the employees/Jawans such as Benevolent Funds, Financial Assistance/Scholarship to the children for education and Financial Assistance for daughter's/sister's marriage etc.

†Original notice of the question was received in Hindi.